

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 3025
TO BE ANSWERED ON 14th MARCH, 2018**

SUSPENSION OF TELECOM SERVICES

3025. DR. K. GOPAL:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the rules/norms laid down by the Government to be followed before temporarily suspending telecom services in any part of the country; and
- (b) whether the Government has received any proposal pertaining to the suspension of any telecom services in any part of the country and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a) & (b) In pursuance to the provisions contained in Section 5 of the Indian Telegraph Act, 1885, the Department of Telecommunications has notified "Temporary Suspension of Telecom Services (Public Emergency or Public Safety) Rules, 2017" on 07.08.2017. As per these rules, the directions for temporary suspension of telecom services can either be issued by the Union Home Secretary in case of Central Government or the State Home Secretary in case of State Government, due to public emergency, or in the interest of public safety.

Ministry of Home Affairs has informed that Union Home Secretary has not issued any such order for suspension of any telecom services in any part of the Country after the issuance of Temporary Suspension of Telecom Services (Public Emergency or Public Safety) Rules, 2017.
